

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
G.E.T. POWER LIMITED**

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	G.E.T. Power Limited
2.	Date of incorporation of corporate debtor	09/09/1987
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33111TN1987PLC014842
5.	Address of the registered office and principal office (if any) of corporate debtor	11-A17, 5th Cross Road SIPCOT IT Park, Siruseri, Chennai, Tamil Nadu, India, 603103
6.	Date of closure of Insolvency Resolution Process	22nd March 2024
7.	Liquidation commencement date of corporate debtor	22nd March 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Balakrishnan Venkatachalam IBBI/IPA-001/IP-P00229/2017-18/10458
9.	Address and e-mail of the liquidator, as registered with the Board	4C-420, 3rd Floor, Kempe Gowda Underpass Road, (5th Main), Ramamurty Nagar, Bangalore, Karnataka, 560016 cabalakrishnanip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	4C-420, 3rd Floor, Kempe Gowda Underpass Road, (5th Main), Ramamurty Nagar, Bangalore, Karnataka, 560016 rp.getpower@gmail.com
11.	Last date for submission of claims	21st April 2024

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **G.E.T. Power Limited** on **22nd March 2024**.

The stakeholders of **G.E.T. Power Limited** are hereby called upon to submit their claims with proof on or before **21st April 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Balakrishnan Venkatachalam

Date and place: 25th March 2024

